

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**EASTERN ZONE BENCH, KOLKATA**  
**ORIGINAL APPLICATION NO. 72 / 2025 / EZ**

**IN THE MATTER OF:**

PRAKASH DAS

... APPLICANT

VERSUS

THE STATE OF WEST BENGAL AND  
OTHERS

... RESPONDENTS

**INDEX**

Sl no.	Particulars	Page no.
1.	Supplementary Affidavit by Applicant	1-4
2.	Annexure-A: Photographs of unauthorized construction	5-6

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**BEFORE THE HON'BLE NATIONALGREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. 72 OF 2025/EZB**

Serial No. 1167 12 AUG 2025

IN THE MATTER OF:

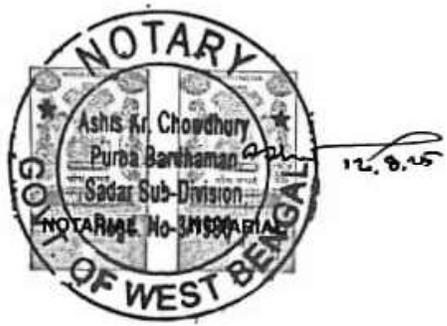
PRAKASH DAS

... APPLICANT

VERSUS

THE STATE OF WEST BENGAL &  
ORS.

... RESPONDENTS



**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE APPLICANT**

I, PRAKASH DAS, son of Late Atul Krishna Das, age about 66 years, by occupation - retired, by religion - Hindu, residing at Village Panagarh, P.O. Panagarh Bazar, P.S. Panagarh, District Paschim Burdwan, West Bengal - 713148, do hereby solemnly affirm and state as follows:

1. I being applicant herein well conversant with the facts and circumstances of the instant case. I am competent to affirm this affidavit.
2. Very recently, your applicant came to know that private respondent nos. 8 to 38 started illegal construction of multistoried building on the illegally filled up waterbody which is lying and situated at Village and Mouja Prayagpur, P.S. Kanksa, Block Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur

*Ashis Kr. Chowdhury*  
**ASHIS KR. CHOWDHURY**  
 Notary, Govt. of W. Bengal  
 Regd. No.-3/1998  
 Ganumari Road, Radamatab  
 Purba Bardhaman

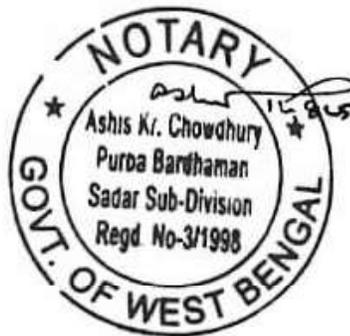
12 AUG 2025

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X

Gram Panchayat. Photographs evincing the aforesaid fact are annexed hereto and marked as Annexure "A".

3. Your applicant states that there is a complete nexus between the respondent no. 5 & 6 and private respondent no. 8 to 38, to facilitating the operation of the said illegal construction of multistoried building on the illegally filled up waterbody which is lying and situated at Village and Mouja Prayagpur, P.S. Kanksa, Block Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur Gram Panchayat.
4. Your applicant states that the respondent no. 6, by an affidavit dated 23<sup>rd</sup> May 2025, stated that the official of the Kanksa Police Station did not find any incident regarding the illegal filling of the waterbody located at Village and Mouja Prayagpur, P.S. Kanksa, Block Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur Gram Panchayat. Moreover, the said respondent also states that they continued to maintain sharp vigilance in the area to ensure that the environment is not polluted and that the basic environmental elements, namely air, water, and soil, are not disturbed.
5. Your petitioner states that under the nose of the respondent no. 6, the private respondents no. 8 to 38 is continuing the the operation of the said illegal construction of multistoried building on the illegally filled up waterbody which is lying and situated at Village and Mouja Prayagpur, P.S. Kanksa, Block Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur Gram Panchayat



12 AUG 2025

6. I submit that from the affidavit it appears that the respondent authorities being the statutory authority established to take appropriate steps in order to protect the environment, but they are actually taking steps on paper only.

7. The statements contained in paragraph no. 1 of the foregoing affidavit are true to my knowledge and statements contained in paragraph number 2 to 5 and their sub-paragraphs are information derived from records, which I believe to be true and those contained in paragraph nos. 6 thereof are my respectful submission before this Learned Tribunal.

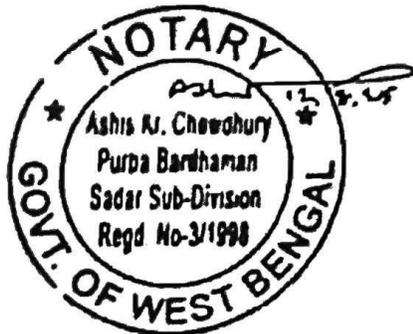
*Prakash Das*

Deponent

Prepared in my Office

*Bikash Shaw*

Advocate



SOLEMLY AFFIRMED & DECLARED BEFORE ME ON IDENTIFICATION

*Ashis K. Chowdhury*

Ashis K. Chowdhury  
Notary Govt of West Bengal  
Purba Bardhaman  
Regd No-03/1998

12.8.25

12 AUG 2025



## TYPE COPY OF PAGE - 3

6. I submit that from the affidavit it appears that the respondent authorities being the statutory authority established to take appropriate steps in order to protect the environment, but they are actually taking steps on paper only.
  
7. The statements contained in paragraph no. 1 of the forgoing affidavit are true to my knowledge and statements contained in paragraph number 2 to 5 and their sub-paragraphs are information derived from records, which I believe to be true and those contained in paragraph nos. 6 thereof are my respectful submission before this Learned Tribunal.

Prepared in my Office

Deponent

Advocate

# ANNEXURE- "A"



